

17.11.2009

OA No. 113/2009

Mr. C.B. Sharma, Counsel for applicant.

Mr. V.S. Gurjar, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the applicant submits that he does not want to press this OA at this stage with a liberty reserved to the applicant to file substantive OA, if any, regarding the same grievance raised in this OA.

In view of what has been stated above, the applicant is permitted to withdraw this OA in the aforesaid term.

The OA is disposed of as having been withdrawn.


(M.L. CHAUHAN)
MEMBER (J)

AHQ